

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2962  
ANSWERED ON:29.08.2012  
IDBI PAY REVISION QUESTION  
Mandal Dr. Tarun;Rajesh Shri M. B.

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the pay and allowances of the employees of IDBI Bank have not been revised since November, 2007 and if so, the reasons therefor;
- (b) the names of the Bank Unions invited for bipartite settlement discussions;
- (c) whether the bipartite settlement in banks had introduced a uniform rate of DA/Allowances ensure complete compensation against price rise;
- (d) if so, the details thereof;
- (e) whether still there is discrimination and some retired bank employees are getting DA at a much lesser rate compared to other section of employees;
- (f) if so, the reasons therefor;
- (g) whether the Government has taken/proposes to take any action to end this discrimination;
- (h) if so, the details thereof; and
- (i) if not, the reasons therefor?

**Answer**

The Minister of State in the Ministry of Finance (Shri Namo Narain Meena)

- (a) A settlement was agreed between IDBI Bank Ltd and All India IDBI Employees Association (AIIDBEA) on 22nd February, 2012 to revise the pay and allowances for the settlement period November 2007 to October 2012 for the workmen employees of IDBI Bank Ltd. Government has granted approval for implementation of the settlement on June 21, 2012.
- (b) IDBI Bank had invited All India IDBI Employees Association (AIIDBEA) belonging to the erstwhile IDBI Ltd. and IDBI Karmachari Sangh (IDBIKS) belonging to erstwhile United Western Bank Ltd. for bi-partite settlement discussions. However, the IDBI Karmachari Sangh did not conclude its negotiations.
- (c) to (i): Pensioners and Family Pensioners retiring during any settlement period are entitled to Dearness Relief on their pension at rates at par with rates payable to serving employees as per agreement between Indian Banks` Association (IBA) and various employees unions of Public Sector Banks. Prior to 8th bi-partite wage settlement, Dearness Relief/Dearness Allowance was calculated by tapering method and after 8th bi-partite wage settlement, it is computed at fiat rate for the employees retired after 1,11.2002.